NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 3(ND)2016 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2016

NAME OF THE COMPANY: M/s. Ms. Punita Khatter V/s. M/s. Explorers Travels & Tours Pvt. Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO	NAM	ME DES	IGNATION	REPRESENTATION	SIGNATURE
6	AAST Adv.	Abhinav	Vashith.	Petitioner	
3.		Keishrand		Petitiones.	
3.	Adv.	sowabh	supta.	Petitionel	Nebe.
4.	Adv 1	Megha	Agaswal.	Petitional.	1

ORDER

Application has been filed by the petitioner seeking interim relief. Ld. Counsels for the petitioner have pressed urgency in this matter on the ground that the respondents are transferring the assets of the company, which shall leave them with irreparable loss. Such steps are being taken after the petitioner has resigned as the Director.

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- As none is present on behalf of the respondents, let the petitioner take fresh steps to effect notice on the respondents for arguments on this application.
- To come up on the date already fixed in this case on 12.08.2016.

(Ina Malhotra)

Sd1-

Member Iudicial

(R.Varadharajan) Member Judicial

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